COURT-I

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

APPEAL NO. 36 OF 2018 &

IA NO. 192 OF 2018

Dated: 13th February, 2018

Present: Hon'ble Mr. I. J. Kapoor, Technical Member

Hon'ble Mr. Justice N. K. Patil, Judicial Member

In the matter of:

The Tata Power Company Ltd. (Distribution) ...Appellant(s)

Vs.

Maharashtra Electricity Regulatory Commission ...Respondent(s)

& Anr.

Counsel for the Appellant(s) : Mr. Apoorva Misra

Mr. Tabrez Malawat

Counsel for the Respondent(s) : Mr. Buddy A. Ranganadhan for R-1

ORDER

Admit. Issue notice on the appeal as well as on the I.A. No. 192 of 2018 (Appln. for stay) to the Respondents returnable on 14.03.2018. Mr. Buddy A. Ranganadhan takes notice on behalf of Respondent No.1 and Mr. Parinay Deep Shah takes notice on behalf of Respondent No.2 and they seek two weeks time to file reply to the I.A. No. 192 of 2018. They may file the same on or before 28.02.2018 after serving copy on the other side. Rejoinder, if any, may be filed before the next date of hearing.

List the matter IA on 14.03.2018.

(Justice N. K. Patil) Judicial Member

ts/mk

(I.J. Kapoor)
Technical Member